

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

CR No. 5612 of 2013(O&M)

Punjab State Civil Supplies Corporation Limited and anotherAppellants
V/s
Sukhdarshan Kumar Sharma and others Respondents

No. 1-

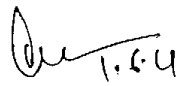
1. Sukhdarshan Kumar Sharma son of Khem Raj Ex.
Inspector PUNSUP, Akalsar Road, Street, DSP, Moga.

NO. 8-

8. Charanjit Kaur wd/o Gurmail Singh, L.R. of
Gurmail Singh, Inspector Grade-II, PUNSUP,
Moga, resident of village Chuhar Chak, District
Moga.

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **04.07.2019** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on
01/06/2019.


Superintendent (Judl.),
For Registrar (Judicial)
01/06/19